

ITEM NO.30

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 39188/2023

[Arising out of impugned final judgment and order dated 23-05-2019 in A482 No. 20514/2019 passed by the High Court of Judicature at Allahabad]

SHIVKUMAR NISHAD

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No.198424/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.198423/2023-EXEMPTION FROM FILING O.T. , IA No. 198427/2023 - CONDONATION OF DELAY IN FILING AND IA No. 242696/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 03-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Shashank Singh, AOR
Mr. Rajan Kumar, Adv.
Mr. Adil Sharfuddin, Adv.
Ms. Rubi Kumari, Adv.
Mrs. Binita Jaiswal, Adv.

For Respondent(s) :Mr. Garvesh Kabra, AOR
Mr. Rakesh Gosain, Adv.
Mr. Pooja Kabra, Adv.
Mrs. Nikita Jaju, Adv.
Mr. Avanish Deshpande, Adv.

Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Sneha Chandna, Adv.
Mr. Varun Singh, Adv.
Mr. Abhinav Yash Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Until further orders, the impugned order passed by the High Court shall remain stayed.

In the meantime, the Trial Court may proceed with the disposal of the trial.

It would be open for the High Court to consider Section 482 Cr.P.C. application on its own merits expeditiously.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER